TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF IND!A CENTRAL BOARD OF DIRE OT TAXES

NEW DELHI: DATED THE 🙎 June, 1984.

NOTIFICATION (INCOMETAX)

Mo.5853 (F.No.187/14/84-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), and in supercession of all earlier notifications issued in this regard the Central Board of Direct Taxes, hereby directs that the Commissioner of Income-tax specified in Column (1) of the Schedule hereto annexed with headquarters specified in Column (2) thereof shall perform his functions in respect of such areas or such persons or of such cases or classes of cases as are comprised in jurisdiction of the Commissioner of Income-tax referred in Column (3) of the said schedule, subject to such areas/persons/cases or classes of cases falling within the city mentioned in Column 2.

Provided that the Commissioner of Income-tax shall also perform his functions in respect of such persons or such cases as have been or may be assigned by the Central Board of Direct Taxes to any Income-tax authority subordinate to him. Arovided further that the Commissioner shall not perform his functions in respect of such persons or such cases as have been or may be assigned to any Incometax authority outside his jurisdiction.

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JUR ISDICTION
Investigation Madras.	2. Madras.	Tamil Nadu-I, Tamil Nadu-II, Tamil Nadu-III, Tamil Nadu-IV and Tamil Nadu-V.

This notification shall come into effect from 15.6.1984

(R. K. TEWARI) UNDER SECY CENTRAL BOARD OF DIRECT TAXES

ם The Manager, Government of India Press, Ring Road, Mayapuri Ind. Area (Near Rajouri Garden), New Delhi.

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(R. K. TEWARI)